

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 40513/2024

(Arising out of impugned judgment and order dated 24-05-2019 in CRLA No. 852/1983 passed by the High Court of Judicature at Allahabad)

KAILASH BABOO

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.233129/2024-CONDONATION OF DELAY IN FILING and IA No.233127/2024-EXEMPTION FROM FILING O.T. and IA No.233131/2024-SUSPENSION OF SENTENCE and IA No.233135/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.233133/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Devesh Pratap Singh, AOR
Mr. Abhishek Kumar, Adv.
Mr. Sanjay Tyagi, Adv.
Mr. Anshuman Nayak, Adv.
Mr. Rahul Kulhare, Adv.
Ms. Ankita Pandey, Adv.
Mr. Sharad Mrunal, Adv.
Mr. Imtiaz, Adv.
Mr. Faizan Danish, Adv.
Mr. Gagan Singh Parmar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As the petitioner is serving life sentence, delay in filing/refiling stands condoned.

The counsel submits that the appeal filed by the co-accused

against the common conviction order is pending before this Court.

Leave granted.

Tag with Criminal Appeal No. 3170 of 2023

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR